

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 16.03.2020

Misc. Application No. 639 of 2019
In
Appeal No. 23 of 2016

Damini Suraj Singh
Flat No.104, Bldg-15,
Solitaire-3, Poonam Garden,
Opp. S.K. Stone, Mira Road (E),
Thane-401107.

Versus

1. D.V. Sekhar General Manager
& Recovery Officer
Securities and Exchange Board of India,
SEBI Bhavan, C4-A, G Block,
Bandra-Kurla Complex, Bandra (E),
Mumbai - 400 051.
2. Pimmi Hingorani
C/o. Juli Singh A-301,
Rekha Retreat Shanti Park,
Mira Road (E), Thane – 401107.
3. Vinod Hingorani
D/63, Punarvasu Co-operative HSG. Soc,
Sector-3, Shrishti Complex,
Mira Road (E), Thane- 401104. ... Respondents

WITH
Misc. Application No. 640 of 2019
In
Appeal No. 24 of 2016

Sarika Suraj Singh
Flat No.104, Bldg-15, Solitaire-3,
Poonam Garden, Opp. S.K. Stone,
Mira Road (E), Thane-401107.

Versus

1. D.V. Sekhar General Manager
& Recovery Officer
Securities and Exchange Board of India,
SEBI Bhavan, C4-A, G Block,
Bandra-Kurla Complex, Bandra (E),
Mumbai - 400 051.
2. Pimmi Hingorani
C/o. Juli Singh
A-301, Rekha Retreat Shanti Park,
Mira Road (E), Thane - 401107.
3. Vinod Hingorani
D/63, Punarvasu Co-operative HSG. Soc,
Sector-3, Shrishti Complex,
Mira Road (E), Thane- 401104. ... Respondents

WITH
Misc. Application No. 641 of 2019
In
Appeal No. 25 of 2016

Rinki Suraj Singh
Flat No.104, Bldg-15, Solitaire-3,
Poonam Garden, Opp. S.K. Stone,
Mira Road (E), Thane-401107.

Versus

1. D.V. Sekhar General Manager
& Recovery Officer
Securities and Exchange Board of India,
SEBI Bhavan, C4-A, G Block,
Bandra-Kurla Complex, Bandra (E),
Mumbai - 400 051.
2. Pimmi Hingorani
C/o. Juli Singh
A-301, Rekha Retreat Shanti Park,
Mira Road (E), Thane - 401107.
3. Vinod Hingorani
D/63, Punarvasu Co-operative HSG. Soc,
Sector-3, Shrishti Complex,
Mira Road (E), Thane- 401104. ... Respondents

AND
Misc. Application No. 638 of 2019
In
Appeal No. 382 of 2016

1. Damini Suraj Singh
2. Rinki Suraj Singh
3. Sarika Suraj Singh
Flat No.104, Bldg-15, Solitaire-3,
Poonam Garden, Opp. S.K. Stone
Mira Road (E), Thane - 401107.

Versus

1. D.V. Sekhar General Manager
& Recovery Officer
Securities and Exchange Board of India,
SEBI Bhavan, C4-A, G Block,
Bandra-Kurla Complex, Bandra (E),
Mumbai - 400 051.
2. Pimmi Hingorani
C/o. Juli Singh
A-301, Rekha Retreat Shanti Park,
Mira Road (E), Thane - 401107.
3. Vinod Hingorani
D/63, Punarvasu Co-operative HSG. Soc,
Sector-3, Shrishti Complex,
Mira Road (E), Thane- 401104. ... Respondents

Mr. Nirman Sharma, Advocate i/b Ms. Akansha Jain, PCS for
the Applicants.

Mr. Anubhav Ghosh, Advocate i/b The Law Point for the
Respondent.

CORAM: Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member
Justice M. T. Joshi, Judicial Member

Per: Justice Tarun Agarwala (Oral)

1. Having heard the learned counsel for the applicants, we find that Misc. Application is patently misconceived and cannot be allowed under any circumstances. The applicants have made a prayer that they may be allowed to pay a lump sum amount of ₹ 22 lakhs within a reasonable period of time. We find that the appeals against the order of the Recovery Officer were dismissed by this Tribunal on April 16, 2019 in Appeal No. 284 of 2015 and other companion appeals. Review Applications were also dismissed by an order dated July 17, 2019. Civil Appeal filed by the applicant before the Hon'ble Supreme Court was also dismissed on October 21, 2019.

2. The present application is clearly a misuse of the process of the Court and is rejected.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

Sd/-
Justice M. T. Joshi
Judicial Member